

Bail Application No. 1245/2020
State Vs Vijay
FIR No. 695/20
U/s 33/58 Delhi Excise Act
PS : Sagarpur

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Atul Sharma, Ld. Counsel for applicant/accused Vijay (through Video Conferencing).
Sh. Rajat Kalra, Ld. Addl. PP for State.
HC Satish (through Video Conferencing).

E-reply of HC Satish has already been filed.

Heard. Perused.

I.O. submits that he shall file the final report qua the applicant within one week.

In case charge-sheet is filed, the same be summoned for NDOH.

Re-notify on **30.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/A

Bail Application No. 1244/2020
State Vs Jyoti
FIR No. 695/20
U/s 33/58 Delhi Excise Act
PS : Sagarpur

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Atul Sharma, Ld. Counsel for applicant/accused Jyoti (through Video Conferencing).
Sh. Rajat Kalra, Ld. Addl. PP for State.
HC Satish (through Video Conferencing).

E-reply of HC Satish has already been filed.

Heard. Perused.

I.O. submits that he shall file the final report qua the applicant within one week.

In case charge-sheet is filed, the same be summoned for NDOH.

Re-notify on **30.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/A

Bail Application No. 1240/20, 1241/20, 1242/20, 1307/20 and 1308/20
State Vs . Nancy @ Chintu, Mukesh, Manish, Neeru, Sumitra
FIR No. 317/2020
U/s 498A/406/34 IPC
PS : Inderpuri

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Paras, Ld. Counsel for applicants/accused persons (through Video Conferencing).
Sh. Rajat Kalra, Ld. Addl. PP for State.
None for complainant.

Heard. Perused.

Ld. Counsel for applicants/accused persons has submitted that neither the complainant nor her counsel appeared before Mediation Cell on date fixed there i.e. 14.09.2020 and has submitted that next date given before Mediation Cell is 22.09.2020 and has requested that some date thereafter may be given.

Accordingly, re-notify on **01.10.2020**, awaiting outcome of the mediation proceedings.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/A

Bail Application No. 1879/2020
State Vs Aditya Kumar @ Avinash Kumar
FIR No. 310/2020
U/s 498A/304B/34 IPC
PS : Inder Puri

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Ms. Priyanka, Ld. Counsel for applicant/accused Aditya Kumar @ Avinash.
Sh. Rajat Kalra, Ld. Addl. PP for State.
Insp. Pawan Tomar (through Video Conferencing).

Pursuant to the previous order, further e-status report has been filed by the IO.

Heard. Perused.

Ld. Counsel for applicant has submitted that charge-sheet has been filed in the matter, is committed to the court of Sh. Anil Antil, Ld. ASJ-04, PHC, NDD and is fixed there for 25.11.2020 and has requested that present application may be transferred to the said court only.

Accordingly, the present bail application be put up before Ld. District & Sessions Judge, PHC, NDD for appropriate order on **19.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/A

Bail Application No. 1951/2020
State Vs. Manoranjan Mandal
FIR No. 343/19
U/s 419/420/468/471/120B/34 IPC
12 PP Act & 14 Foreigners Act
PS : IGI Airport

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Aamir Chaudhary, Ld. Counsel for applicant/accused Manoranjan Mandal.
Sh. Rajat Kalra, Ld. Addl. PP for State.

E- reply of IO SI Satish Lohia has been filed.

Heard. Perused.

In the e-reply of IO, it is mentioned that the IO is on earned leave upto 20.09.2020 and wants to express whole status of the case by being physically present and has requested for hearing on the anticipatory bail application after 21.09.2020.

Issue e-notice to the IO to file further e-reply and join the hearing through video conferencing.

Contd.....2

-2-

E-copy of this order be served upon IO/SHO and DCP concerned to ensure compliance.

Re-notify on **24.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge
ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/A

**1. Bail Application No.1240/20
State Vs. Saroj Sharma**

**2. Bail Application No.1241/20
State Vs. Balram Sharma**

**FIR No.719/20
U/s. 328/498A/406/34 IPC
PS : Sagarpur**

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present: Sh. Mumtaz Ahmad, Ld. Counsel for applicants/accused namely Saroj Sharma & Balram Sharma (through Video Conferencing).
Sh. Rajat Kalra, Ld. Addl. PP for State.
IO/SI Joginder Singh (through Video Conferencing).

Pursuant to previous order, additional e-status report has been filed.

Heard. Perused.

1. While refuting the allegations levelled, Ld. Counsel for applicant has submitted that the complainant/victim is the wife of the younger son of the applicant and her marriage took place on 02.05.2014 but since she was of quarrelsome nature, therefore she along with her husband were disowned by the applicants and in this regard publication was made in Hindi daily Newspaper

'*Rashtriya Sahara*' dated 17.02.2016 (copy of which is annexed at page no.11 of the paper book) and they were residing separately on rented premises qua which rent was being paid by the applicants. She has further drawn my attention to copy of order dated 03.10.2019 in CS No.1279/19 titled as '*Saroj Vs. Surya Kant Sharma and Ors.*' (at page no.20 of the paper book) to submit that the summons of suit for injunction qua restraining the complainant and her husband from entering the premises of the applicants was issued vide the said order and it is recorded in the subsequent order dated 12.02.2020 of the same suit (at page no.21 of the paper book), the defendant no.1 (the son of the applicants) made the submission that he shall not enter the premises of the applicants. She has further submitted that the complainant/victim along with her husband came to the premises of the applicants on '*Rakshabandhan*' on 03.08.2020, started residing there and on the intervening night of 10/11.09.2019, the complainant/victim again started quarrel and had beaten her mother-in-law i.e. applicant no.1 Saroj and in order to thwart the legal action qua the same, had voluntarily taken one cap of Lizol disinfectant and thereafter had made the false complaint in question. He has further submitted that the applicant no.1 is aged about 53 years, and is patient of Thyroid and Blood Pressure and applicant no.2 is also aged about 55 years.

2. The relevant part of the additional e-status report of the IO is reproduced below:-

“.....That the abovesaid accused has been arrested in abovesaid case on dated 13.09.2020. On receiving a call from DDU hospital vide DD No.91A on dated 11.09.2020 ASI Manmohan rushed to DDU hospital.

Where he found that the victim was admitted in DDU hospital for treatment vide MLC No.7139/20 as per MLC the alleged history of patient is that **unknown poisoning said by path/consulate**. After treatment doctor opined that the nature of injury is under observation and kind of weapon is poison. After getting fitness for statement IO called the SDM Dwarka to get the statement recorded of victim. As per Statement of victim she was married with Surya Kant Sharma a resident of Daya Park Sagar Pur on dated 02.05.2014. As per statement of victim it seems that the victim sustained domestic violence since her marriage. She alleged in his statement that her mother-in-law Saroj Sharma tortured her after marriage. But as per statement recorded of sister-in-law Dharamvati and neighbours Seema and Jyoti Singh it came to be known that after sometimes of marriage Kalpana Sharma was residing with her maternal family but came back with her husband to live separately. Thereafter they have been residing with each other at village Bharthal and her dowry articles/shtridhan was also lying there. After 3 years on day of Raksha Bandhan they came back to her in-law's home. But on dated 02.09.2020 Ravikant and his wife Dharmwati found Corona positive and being quarantined in his own home. Moreover, doctor advised the family to take care of Corona positives but victim Kalpana Sharma had never cooked food for them and waked up late

morning. That's why sometimes an argument/altercation had been happened between Saroj and victim Kalpana. Thereafter she admitted to DDU hospital. Further she has been discharged on 13.09.2020 after treatment. On the same day dated 11.09.2020 accused Saroj Sharma was also admitted in DDU hospital vide MLC No.7098/20. As per MLC it is mentioned that A/H/O physical assault as told by self and final result/opinion is still awaited.”

3. To my specific query, IO has admitted that the complainant/victim was discharged from the hospital on the same day and doctor had opined the nature of injury as simple. He has further admitted that the applicants are no longer needed for any questioning and investigation on all aspects (except sending the exhibits to FSL for expert opinion), is complete. On a query raised by the Ld. Addl. PP, IO has submitted that no role of the applicant no.2 Balram Sharma was found in the incident.

4. Considering the totality of aforesaid facts and circumstances, the submissions of Ld. Counsel for applicant, the fact that complainant/victim was discharged from the hospital on the same day, the fact that investigation on all aspects (except sending the exhibits to FSL) is complete, the fact that the applicants are in custody since 13.09.2020 and also in view of the fact that the applicants are aged persons and the applicant no.1 is suffering from various ailments and thus both are more vulnerable to infection with COVID-19 in jail, there is no role of applicant no.2 in incident as admitted by IO and also in view of the aforesaid facts mentioned in the additional e-status report of the IO, **the applicants/accused persons namely Saroj Sharma & Balram Sharma** are

ordered to be released on bail on their furnishing personal bond in the sum of Rs. 35,000/- each with one surety in the like amount to the satisfaction of the concerned Ld. MM/Duty MM/Link MM. However, applicants are directed not to try to contact, influence, threaten or pressurize the complainant/victim or other material witnesses and shall not tamper with the evidence and in case it is prima facie brought to the notice of the Court that the applicants are violating the said terms, their bails will be liable to be canceled.

5. The bail applications are accordingly disposed of. Dasti to all concerned.
6. E-copy of this order be also sent to the applicants/accused persons through concerned Jail Superintendent as well as to the concerned Ld. MM/Duty MM/Link MM for information.
7. Bail application files be consigned to record room.
8. This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/D

Bail Application No.1211/20
State Vs. Arindham Chaudhari
U/s. 89 Finance Act, 1994
PS : CGST, South

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present: Sh. R.K. Wadhwa, Ld. Counsel for applicant/accused Arindham Chaudhari (through Video Conferencing).

Sh. Satish Aggarwal, Ld. SPP for State (through Video Conferencing).

Sh. Roshan Lal Saini, Ld. Counsel for intervener (through Video Conferencing).

Further arguments heard.

Re-notify for pronouncement of order on the bail application on

19.09.2020.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/D

Bail Application No.1950/20
CGST Vs. Tarun Verma
U/s.132(1)(b) CGST Act, 2017
File No.IV (Hqrs. Prev.)/GST-N/Inv./387/2018/Part-I

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present: Sh. Priyadarshi Manish, Ld. Counsel for applicant/accused Tarun Verma (through Video Conferencing).
Sh. Satish Aggarwal, Ld. SPP for CGST. (through Video Conferencing).

Heard. Perused.

Ld. SPP for CGST has submitted that he had received e-copies of the voluminous documents filed by the applicant/accused yesterday in the night at about 9 pm and needs time to go through the same and seek response from department officials, wants to file reply and then only can argue the application and has accordingly requested that the application may be fixed for Monday i.e. 21.09.2020.

Accordingly re-notify on **21.09.2020**. Advance copy of the e-reply be sent to Ld. Counsel for applicant.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO

NDD/PHC/ND/18.09.2020/D

1/2

**1. Bail Application No.1953/20
State Vs. Bharat**

**2. Bail Application No.1954/20
State Vs. Gagan**

**FIR No.369/20
U/s. 147/148/149/323/308/506 IPC
PS : Inderpuri**

18.09.2020

Vide order No.8832-8879/Bail&Filing/Judl./D&SJ/NDD/2020 dated 31.08.2020 and in continuation of earlier office order No.7921-8010/Bail&Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present: Sh. D.K. Bhatia, Ld. Counsel for applicant/accused Gagan (through Video Conferencing).

Sh. Shrey Kaushal, Ld. Counsel for applicant/accused Bharat (through Video Conferencing).

Sh. Rajat Kalra, Ld. Addl. PP for State.

IO/Insp. Pawan Tomar (through Video Conferencing).

E-reply of IO/Insp. Pawan Tomar has been filed.

Heard. Perused.

On submissions of Ld. Counsels for applicants/accused persons, IO has admitted that both the applicants were arrested on 17.07.2020, all six injured (five of them had received simple injuries and one had received grievous injury)

were discharged from the hospital on the same day. IO has further admitted that the applicants are not involved in any other criminal case, the cross FIR was also registered pursuant to the order of the Court and that the roles of the applicants are similar to the role of co-accused Sanjeev who has already been granted bail by this Court vide order dated 17.09.2020.

Considering the totality of aforesaid facts and circumstances, **applicants/accused persons namely Bharat & Gagan** are ordered to be released on bail on furnishing their personal bond in the sum of Rs.25,000/- each with one surety in the like amount to the satisfaction of the concerned Ld. MM/Duty MM/Link MM. However, it is made clear that the applicants shall not try to contact, influence or pressurize the prosecution witnesses and shall not tamper with the evidence and in case it is prima facie brought to the notice of the Court that the applicants are violating the said terms, their bails will be liable to be canceled.

Applications are accordingly disposed of.

E-copy of this order be also sent to the applicants/accused persons (through concerned Jail Superintendent) as well as to the concerned Ld. MM/Duty MM/Link MM for information and compliance.

Bail application files be consigned to Record Room. Dasti to all concerned.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/18.09.2020/D

**FIR No. 160/2019
PS Spl Cell
U/s 21, 29, 61, 85 NDPS Act
State Vs Baljur Rahaman & Ors.**

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Shariq Nisar, Ld counsel for applicant/accused Mehabub
Rahaman through VC.

At request of Ld. defence counsel, list this application for
19.09.2020.

Copy of the order be uploaded on the website of New Delhi
District.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020**

FIR No. 154/2019
PS Spl Cell
U/s 18 & 29 NDPS Act
State Vs Jaichand Saxena & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh S S Das along with Ms Ria Das and Ms Sia Das, Ld.
counsels for applicant/accused Shyam Babu Saxena through
VC.

At request, list this application for **23.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

SC No. 109/2020
NCB Vs Rajesh Sharma & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh S S Das along with Ms Ria Das and Ms Sia Das, Ld.
counsels for applicant/accused Rajesh Sharma through VC.

At request, list this application for **23.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

SC No. 138/2020
CBN Vs Surender Kumar

18.09.2020

Matter heard through video conferencing.

Present: Ms Pooja Bhaskar, proxy for Ld. SPP for Sh Satish Aggarwala,
Ld. SPP for CBN through video conferencing.
Sh S S Das along with Ms Ria Das and Ms Sia Das, Ld.
counsels for applicant/accused Surender Kumar through VC.

At request, list this application for **23.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

**FIR No. 17/12
PS Spl Cell
U/s 21, 22 & 29/61/85 NDPS Act
State Vs Tauhid Khan & Ors.**

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh S S Das along with Ms Ria Das and Ms Sia Das, Ld.
counsels for applicant/accused Ashhab Khan through VC.

This is an application u/s 311 CrPC filed on behalf of
applicant/accused Ashhab Khan.

Reply filed by the IO.

At request, list this application for arguments on date already
fixed i.e. **24.09.2020**.

Copy of the order be uploaded on the website of New Delhi
District.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020**

SC No. 335/19
NCB Vs Birpal & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Sh S S Das along with Ms Ria Das and Ms Sia Das, Ld.
counsels for applicant/accused Birpal through VC.

At request, list this application for **23.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

FIR No. 10/2019
PS Spl Cell
State Vs Panna Lal & Ors

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Accused Emma produced from JC through VC.
Sh Bhuvneshwar Tyagi, Ld. counsel for applicant/accused
Emma through VC.

Ld. counsel for accused submitted that accused was supplied the copy of charge-sheet along with documents however it was with the previous counsel, therefore, requested to resupply the documents u/s 207 CrPC.

The documents have already been supplied and there is no provision to resupply the same however the counsel is at liberty to obtain the certified copy of the same or otherwise in accordance to the procedure.

The application is disposed of accordingly.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

**FIR No. 160/2019
PS Spl Cell
U/s 21/29 NDPS Act
State Vs Bajlur Rahman & Ors.**

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh S A Khan, Ld. counsel for applicant/accused Bajlur Rahman
through VC.

Ld. counsel for accused submits that accused is not getting
proper treatment in jail.

Accordingly, Jail superintendent is directed to send report over
the medical condition of accused Bajlur Rahman by the next date of hearing.

List this application for **26.09.2020**.

Copy of the order be sent to jail superintendent for
compliance.

Copy of the order be uploaded on the website of New Delhi
District.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020**

SC No. 520/2019

NCB Vs Nusulah Bakiddawo Nalubega & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Sh M F Philip, Ld. counsel for applicant/accused Peter
Onukuwude Uguwu through VC.

Ld. SPP for NCB requested further time for two days to file
reply.

At request, list this application for reply and arguments on
23.09.2020.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

**FIR No. 6/2014
PS Spl Cell
U/s 21/29 NDPS Act
State Vs M Santhil**

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Sh Yogesh Kumar, Ld. LAC for applicant/accused M Santhil
through VC.

This is an application for grant of interim bail filed on behalf of accused on the ground of death of father of accused however Ld. Addl. PP for the State submits that accused is R/o Tamil Nadu and requires some more time to verify the factum of death.

Accordingly, list this application for **25.09.2020**.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020**

SC No. 142/18
NCB Vs Palvinder Singh

18.09.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through video conferencing.
Sh Y K Saxena, Ld. counsel for applicant/accused Palvinder Singh through VC.

Ld. counsel for accused submits that this is an application for regular bail however Ld. SPP for NCB submits that this accused is already on interim bail, therefore, this application is not maintainable and requested some time to file reply.

List this application for reply and arguments on **21.10.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

SC No. 9589/16
NCB Vs Mark Paul Obioma

18.09.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh Bhanu Kaushik along with Sh Hasim Alam, Ld. counsels for
applicant/accused Mark Paul Obioma through VC.

Part arguments heard.

List this application for further arguments on **21.09.2020**.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

File No. VIII/09/9A/DZU/2020
U/s 22/23/24/25/27A r/w section 29 NDPS Act
NCB Vs Taha Toufique

18.09.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.
Sh Usman Chaudhary, Ld. Counsel for applicant/accused Taha
Toufique through VC.

Ld. SPP for NCB requested some more time to file reply
however Ld. counsel for accused has vehemently opposed the same stating
that chargesheet has already been filed and on the last date of hearing also,
Ld. SPP sought time to file reply.

Last and final opportunity given to Ld. SPP for NCB to file
reply. Accordingly, list this application for reply and arguments on
22.09.2020.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

SC No. 139/2019
NCB Vs Kelvin George Katindasa

18.09.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Sh J S Kushwaha, Ld. counsel for applicant/accused Kelvin
George Katindasa through VC.

Part arguments heard.

At request, list this application for further arguments on

21.09.2020.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

CR No. 153/19

M C Gupta Vs Shobha Dube & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh. Harshit Jain, Ld. counsel for revisionist through VC.
Sh Shiv Chopra, Ld. counsel for respondent/complainant
through VC.
Sh. Ravindra Kumar, Ld. Additional PP for the
State/respondent no. 2 through VC.

Vide separate common order, the present revision petition
disposed of. Parties to appear before trial court in terms of the said order on
07.10.2020 preferably through VC.

Revision petition be consigned to Record Room.

Copy of the order be given dasti to parties.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)

ASJ/N. Delhi

18.09.2020

CR No. 678/19

Shobha Dube Vs M C Gupta & Ors.

18.09.2020

Matter heard through video conferencing.

Present: Sh Shiv Chopra, Ld. counsel for revisionist through VC.
Sh. Harshit Jain, Ld. counsel for accused / respondents
through VC.

Vide separate common order, the present revision petition disposed of. Parties to appear before trial court in terms of the said order on **07.10.2020** preferably through VC.

Revision petition be consigned to Record Room.

Copy of the order be given dasti to parties.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)
ASJ/N. Delhi
18.09.2020

CR No. 461/19

Aditya Prasad Dube & Anr. Vs Shobha Dube & Anr.

18.09.2020

Matter heard through video conferencing.

Present: Sh. Harshit Jain, Ld. counsel for revisionists through VC.
Sh Shiv Chopra, Ld. counsel for respondent/complainant
through VC.
Sh. Ravindra Kumar, Ld. Additional PP for the
State/respondent no. 2 through VC.

Vide separate common order, the present revision petition
disposed of. Parties to appear before trial court in terms of the said order on
07.10.2020 preferably through VC.

Revision petition be consigned to Record Room.

Copy of the order be given dasti to parties.

Copy of the order be uploaded on the website of New Delhi

District.

(Ajay Kumar Jain)

ASJ/N. Delhi

18.09.2020

FIR No. 111/16
PS Crime Branch
U/s 20/25/29 NDPS Act
State Vs Anuj Kumar Upadhyay

18.09.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Yogesh Kumar, Ld LAC for accused/applicant Anuj Kumar
Upadhyay S/o Banwari Lal through VC.

Ld. LAC for accused submitted that this is an application for interim bail for 30 days on the ground that the family condition of accused is very precarious and he is on the verge of starvation as there is no source of income. Ld. counsel submits that there is also covid infection in jail, therefore, the applicant be released on interim bail.

Ld. Addl. PP for the State submits that in this case there is recovery of commercial quantity of ganja and co accused Daya Shankar Rai @ Shankar Yadav who was on interim bail but already absconded. Ld. Addl. PP submits that previously the interim bail application of accused over the fact that wife of accused met accident and nephew also sustained injuries already dismissed by this court vide order dated 10.06.2020. Ld. Addl. PP submits that ground raised in the present application is that the family condition is not good is no ground to release the applicant on interim bail in terms of judgment of Hon'ble High Court of Delhi in case titled as *Athar Parvez Vs. State CRL.REF.1/2015 dated 26.02.2016* as no exceptional circumstances are made out. Ld. Addl PP further submits that guidelines of Empowered Committee of Hon'ble High Court dated 18.05.2020 are also not applicable.

Heard. The previous interim bail application has already been dismissed vide order dated 10.06.2020. There is a recovery of commercial quantity of contra-band therefore there is definite bar u/s 37 NDPS Act over

release of accused on bail. The ground as raised for grant of interim bail do not fall under the category of exceptional circumstances as envisaged in terms of judgment of *Athar Parvez Vs. State*. Furthermore the guidelines of Empowered Committee of Hon'ble High Court dated 18.05.2020 are also not applicable. Hence, present application for interim bail stands dismissed.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused Anuj Kumar Upadhyay in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020

NCB Vs Jailson Manoel Da Silva
(Previous CC No. 25/17)

18.09.2020

Fresh case received by way of assignment by Ld. Principal District & Sessions Judge, New Delhi District, PHC, New Delhi in compliance of order dated 24.07.2020 of Hon'ble Supreme Court of India and order dated 18.09.2020 of Ld. Principal District & Sessions Judge, THC (HQ), Delhi. It be checked and registered as per rules.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.

Accused Jailson Manoel Da Silva produced by Chennai Armed Police (II) officials namely Insp V Ravichandran (Emp. Code no. 155072) along with SI Tr Kaviyarasan, PC 44460 A. Anantaakannan, PC 51989 Prakasam, PC 49645 K Ramesh, PC 50349 P Vinoth Kumar and PC 52591 A. Alaudin.

Pursuant to the order dated 24.07.2020 in transfer petition (Crl.) No. 525/2019 of Hon'ble Supreme Court of India, the present case is transferred from the court of Principal Spl Judge, Chennai to Delhi. Ld. Principal District & Sessions Judge, Tihar (HQ), Delhi marked this case to New Delhi District and pursuant to which, this case was marked to this court by Ld. Principal District & Sessions Judge, New Delhi.

Accused Jailson Manoel Da Silva in custody produced from Central Prison II, Puzhal, Chennai. The file of the case delivered from Chennai is also received along with the order of assignment. On perusal of file, the case appears to be at the stage of prosecution evidence. Thus, list the matter for PE/further proceedings for **14.10.2020**. In the meanwhile, accused be sent in judicial custody to be lodged in Tihar jail, Delhi. Jail superintendent, Tihar jail, Delhi is directed to take custody of accused and produce the accused Jailson Manoel Da Silva on **14.10.2020** through VC. The official Insp V Ravichandran (Emp. Code no. 155072) is directed to take the accused in custody to Tihar jail, Delhi and to hand over the custody of accused to jail superintendent at Tihar, Delhi.

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Copy of this order be given dasti to Insp V Ravichandran (Emp. Code no. 155072) as well as sent to jail superintendent, Tihar, Delhi for compliance. Copy of this order be also sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
18.09.2020